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">12.23 1/2 hrs.

**Title:** Raised a protest against the delay in notifying the scheme formulated by the Government to implement the interim order issued by the Cauvery River Water Tribunal.

MR. SPEAKER: Now, Shri R. Muthiah.

SHRI R. MUTHIAH (PERIYAKULAM): Sir, I rise to protest against the inordinate delay in notifying the scheme formulated by this Government to implement the interim order issued by the Cauvery River Waters Tribunal. ... (Interruptions)

SHRI VAIKO (SIVAKASI): It is a very serious issue. ... (Interruptions)

MR. SPEAKER: I will allow you. Please take your seat.

... (Interruptions)

MR. SPEAKER: Shri Basu Dev Acharia, I will allow you.

... (Interruptions)

12.24 hrs

(Shri P.M. Sayeed in the Chair)

MR. CHAIRMAN: I will call you. Let Shri Muthiah complete it.

... (Interruptions)

MR. CHAIRMAN: Order please.

... (Interruptions)

MR. CHAIRMAN: Kindly resume your seat. Now, let Shri Muthiah complete.

How can you all talk together? Please resume your seats.

... (Interruptions)

SHRI R. MUTHIAH (PERIYAKULAM): Sir, yesterday we requested the Government and now I am asking the Government... (Interruptions)

MR. CHAIRMAN: May I request you to please resume your seat? All of you, please resume your seat.

... (Interruptions)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Yesterday also the same thing ... (Interruptions) For how many days would it continue ... (Interruptions)

MR. CHAIRMAN : Shri Radhakrishnan, please resume your seat. I am on my legs.

... (Interruptions)

SHRI VARKALA RADHAKRISHNAN :Sir, everyday the same thing ... (Interruptions) How many times? ... (Interruptions)

MR. CHAIRMAN: Shri Radhakrishnan, would you please resume your seat? I am on my legs. Hon. Speaker has given the floor to Shri Muthiah. Let him complete first and then you will get your chance. Nothing, other than what Shri Muttaih is saying, would go on record.

(Interruptions)\*

SHRI P. SHIV SHANKER : Sir, I am on a point of order ... (Interruptions)

MR. CHAIRMAN: Shri Shiv Shankar, under what rule are you raising this point of order?

... (Interruptions)

SHRI R. MUTHIAH : Sir, I am raising this issue in this House ... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, Shiv Shankarji is on a point of order.

SHRI R. MUTHIAH :Sir, he can take the floor anytime ... (Interruptions)

SHRI P. SHIV SHANKER :Sir, my point of order is that Shri Muthaih has been raising this issue here daily ... (Interruptions)

SHRI R. MUTHIAH :Sir, I can raise this issue only here ... (Interruptions)

SHRI P. SHIV SHANKER :why do you not act now? ... (Interruptions)

SHRI R. MUTHIAH :Sir, there is no other forum to raise this issue ... (Interruptions) That is why I am raising it here ... (Interruptions) Sir, I can raise this issue here only ... (Interruptions)

MR. CHAIRMAN: Hon. Members, if you stand up like this, then you will not get your chance by 1 p.m. Please, all of you will get your chance.

... (Interruptions)

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\* Not Recorded.

SHRI R. MUTHIAH :Sir, I am raising the Cauvery river water dispute ... (Interruptions) Sir, we want the implementation of the interim order of the Tribunal on the Cauvery water dispute ... (Interruptions) Sir, I am also protesting against the move of the Government who has sought two months' adjournment of the case in the Supreme Court on this issue ... (Interruptions)

MR. CHAIRMAN: Let me hear him please.

... (Interruptions)

SHRI V. DHANANJAYA KUMAR (MANGALORE): Sir, the same issue ... (Interruptions)

MR. CHAIRMAN: Shri Dhananjay Kumar, please resume your seat.

... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Sir, the matter was raised yesterday ... (Interruptions)Sir, the Minister has already given the reply ... (Interruptions)

MR. CHAIRMAN: Shri Dhananjay Kumar, please resume your seat.

... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Sir, the Government has already responded .. (Interruptions) Sir, everyday the same issue cannot be raised ... (Interruptions)

SHRI R. MUTHIAH (PERIYAKULAM): Sir, I can raise the issue here ... (Interruptions)Today the Government has gone to the Supreme Court seeking two months' adjournment of the case ... (Interruptions)Sir, we are seeking from the Government ... (Interruptions) We are fulfilling our constitutional obligation ... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, your own Members are not allowing you to speak. What can I do?

... (Interruptions)

SHRI R. MUTHIAH :Sir, we are fulfilling our obligation towards the Government ... (Interruptions)

MR. CHAIRMAN: Shri Dhananjay Kumar, would you please resume your seat? I am on my legs. You are a senior Member of this House. You cannot hold the House to ransom like this.

... (Interruptions)

MR. CHAIRMAN: Shri Muthiah has been given the floor by the hon. Speaker. Let him complete. This is not the way how you should conduct yourself in the House.

... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Sir, he should not be allowed to raise the same matter ... (Interruptions)

SHRI VAIKO (SIVAKASI): Who are you to permit him? ... (Interruptions) The hon. Speaker has permitted him ... (Interruptions)

SHRI R. MUTHIAH :Sir, I am not raising the same matter ... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Sir, the same matter cannot be raised everyday in the House... (Interruptions) That is the rule ... (Interruptions) How can he raise the same issue ... (Interruptions)

MR. CHAIRMAN: Shri Dhananjay Kumar, would you please resume your seat now?

... (Interruptions)

... (Interruptions)

MR. CHAIRMAN :Yesterday also we had taken up this matter. You should be brief.

SHRI R. MUTHIAH :I am not raising the same issue. Some recent developments have taken place.

SHRI V. DHANANJAYA KUMAR :Sir, under the Rules he cannot raise the same issue again. I can understand if there is a change in the circumstances in which case the same matter can be raised again. There is no change in the circumstances.... (Interruptions)

SHRI R. MUTHIAH :Today, again the Government has moved the Supreme Court and sought an adjournment... (Interruptions)

MR. CHAIRMAN: I will give you the floor after he has finished his submission.

... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Yesterday, the Government has responded it properly.... (Interruptions)

SHRI R. MUTHIAH :In the past, on seven occasions, that is on 15.7.97, 30.9.97, 6.1.97, 11.11.97,30.3.98 and 28.4.98, the Government had gone for adjournment in the Supreme Court. Even today the Government has sought an adjournment in the Supreme Court. The people of Tamil Nadu had high hopes and faith in the BJP and they voted in large numbers in favour of the BJP.... (Interruptions)

MR. CHAIRMAN: Please resume your seats.

SHRI R. MUTHIAH :I am not raising the same issue. There are some new developments. We are the affected people. Even today we have been affected by the action of this Government.... (Interruptions)

MR. CHAIRMAN: I think Khurana Ji wants to react. Please allow him to speak. He has to go to the BAC meeting.

... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, you may complete your submission.

SHRI R. MUTHIAH :I am not being allowed to speak.

MR. CHAIRMAN: This is `Zero Hour'. You are supposed to speak for only five minutes and you have taken more than 15 minutes.

SHRI VAIKO : He is not being allowed to speak. ... (Interruptions)

SHRI R. MUTHIAH :Sir, I have not yet started it. Even today the people of Tamil Nadu have been affected by the action of this Government when it sought an adjournment in the Supreme Court. The people of Tamil Nadu, with high hopes and faith, voted in large numbers in favour of the BJP. During the UF Government also, the Government had betrayed the people of Tamil Nadu by seeking an adjournment... (Interruptions) They are not at all allowing me to speak.... (Interruptions)

MR. CHAIRMAN: Please resume your seats.

... (Interruptions)

MR. CHAIRMAN: Will you resume your seats? I am on my legs.

... (Interruptions)

MR. CHAIRMAN :Shri Jalappa, please resume your seat.

... (Interruptions)

MR. CHAIRMAN: Let the hon. Member complete his point.

... (Interruptions)

MR. CHAIRMAN: I am on my legs. Will you resume your seats?

... (Interruptions)

SHRI N.N. KRISHNADAS (PALAKKAD): Sir, I may be permitted to speak on this issue. ... (Interruptions)

MR. CHAIRMAN: You resume your seat. Behave yourself. Do not behave like this.

... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, complete your point.

SHRI R. MUTHIAH :I am not being allowed to speak, Sir. ... (Interruptions) The Government of India has sought an adjournment from the Supreme Court by seeking a clarification on the notification of the award. ... (Interruptions)

SHRI V. DHANANJAYA KUMAR :Sir, I am on a point of order. ... (Interruptions)

MR. CHAIRMAN: Under what rule are you raising your point of order?

SHRI V. DHANANJAYA KUMAR :Rule 377(c) of the Rules of Procedure and Conduct of Business in Lok Sabha says, "No Member shall raise more than one matter during a week." ... (Interruptions)

SHRI VAIKO : The Speaker has all the powers to allow a Member and that cannot be questioned.

SHRI R. MUTHIAH :I am raising a new matter. This development took place today. ... (Interruptions) I am referring to today's developments only. ... (Interruptions) This Government sought adjournment from the Supreme Court asking a clarification. ... (Interruptions)

MR. CHAIRMAN: There is no point of order.

... (Interruptions)

SHRI R. MUTHIAH :The Government has sought adjournment of hearing. ... (Interruptions) The interim award was passed in 1991 itself. Now, this Government had gone to the Supreme Court asking some clarification on the award of the tribunal. ... (Interruptions) I do not know, why is this Government hesitating in notifying the Cauvery Waters Tribunal's award!

SHRI R.L. JALAPPA (CHIKBALLAPUR): You ask the Government, you are a party to it.

MR. CHAIRMAN: Shri Jalappa, please do not interrupt.

SHRI R. MUTHIAH :I think firm political will alone can solve this problem. In the present circumstances, we are witnessing a lack of political will on the part of this BJP Government. I can say nothing more than this on this, Sir. ... (Interruptions) The United Front Government, along with TMC and DMK parties, had betrayed the people of Tamil Nadu. This Government too is betraying the people of Tamil Nadu. In these circumstances, we urge upon the Government ... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, you have already had your say.

... (Interruptions)

SHRI VAIKO : He was not allowed to complete his point.

SHRI R. MUTHIAH :The Government of India made a statement that the Union of India will be agreeable to frame a scheme to notify the interim award. ... (Interruptions) Their going against that statement amounts to going against the direction of the Supreme Court. ... (Interruptions)

SEVERAL HON. MEMBERS: Sir, the Minister of Parliamentary Affairs is going out.

MR. CHAIRMAN: He is going to attend the BAC meeting. Other Ministers are present here.

... (Interruptions)

SHRI VAIKO : Sir, this is a sensitive issue. The Minister should come back to the House.

SHRI R. MUTHIAH :Sir, going against the orders of the Supreme Court amounts to contempt of the court. Hence, I urge upon the Government ... (Interruptions)

... (Interruptions)

MR. CHAIRMAN :Shri Shastri, please take your seat.

... (Interruptions)

SHRI R. MUTHIAH :Sir, I would like to know whether the Government is going to conduct a meeting at this juncture... (Interruptions) and whether they are going to agree to this or not. I would also like to know from the Government whether it is going to put up its case in the Supreme Court or not... (Interruptions) I want some response from the Government on this issue ... (Interruptions) What is the view of the Government on this?... (Interruptions)

SHRI E. AHAMED (MANJERI): Sir, this is a very sensitive issue... (Interruptions)

SHRI R. MUTHIAH :Sir, the Government is not ready to respond to this issue. Why?... (Interruptions)

MR. CHAIRMAN: Shri Muthiah, please wind up. You have taken so much time now.

... (Interruptions)

SHRI R. MUTHIAH :Sir, as the Government is not ready to respond to this issue, we are walking out of this House in protest against the delay in solving this problem by this Government.

12.42 hrs

At this stage, Shri R. Muthiah, Dr. Subramanian Swamy and some other hon. Members left the House.

... (Interruptions)

SHRI VAIKO : Sir, I will take only two minutes. I may be given a chance... (Interruptions)

MR. CHAIRMAN: I have given the floor to Shri Krishnadas. You can speak after him.

... (Interruptions)

">SHRI N.N. KRISHNADAS (PALAKKAD): Sir, the Cauvery water dispute is not only a matter between Tamil Nadu and Karnataka, but also Kerala is one of the interested States. It is also a border State in Cauvery river issue. Kerala contributes 20 per cent of the water into the river Cauvery and it is entitled to get a stipulated quantity of water.

The Government of Kerala has requested the Central Government to settle the issue so that an amicable division of water resources could be possible. The Chief Minister of Kerala has written to the Prime Minister several times urging him that there should not be any unilateral announcement of the scheme without taking into consideration the consent of the State of Kerala.

Now, reports have appeared that Central Government is going to convene a meeting of the representatives of the States of Tamil Nadu and Karnataka to discuss this issue. Sir, I would like to bring to the notice of this Government that any decision without the involvement of the State of Kerala will not solve the problem. Therefore, I would urge upon the Central Government to convene a meeting of all the concerned States and solve the issue amicably taking into account the interest of all concerned States including the State of Kerala. This is my submission... (Interruptions)

SHRI VAIKO (SIVAKASI): Sir, thank you very much for giving me an opportunity to speak... (Interruptions)

MR. CHAIRMAN: Please take your seat, I have given floor to Shri Vaiko.

">SHRI VAIKO : Sir, the Government of India has committed a grave mistake by not notifying the scheme, by not formulating the scheme, by not obliging the commitment which was given by the Government of India or by the Attorney-General of India before the Constitution Bench of the Supreme Court 16 months ago. The Government of India has miserably failed... (Interruptions)

SHRI R.L. JALAPPA (CHIKBALLAPUR): Sir, all these things have been told so many times... (Interruptions)

SHRI VAIKO :Sir, the Government of India has failed to honour the commitment... (Interruptions)

MR. CHAIRMAN: Shri Vaiko, what do you want this Government to do?

SHRI VAIKO :Sir, the Government of India should have notified yesterday itself to implement the Interim award of the Tribunal. There is no need for any more negotiations.

They took time. That took place. Finally, the Supreme Court came to the conclusion. Then, Sir, without honouring the commitment given to the Supreme Court...

MR. CHAIRMAN :What do you want the Government do?

SHRI VAIKO :Sir, I am coming to that. Sir, a grave injustice has been done to the people of Tamil Nadu and to the State of Tamil Nadu. This is not a matter of one State or two States. It is about the authority of the Central Government. It is about the authority which should be executed which they should do as a Central Government. It is a dangerous signal for the future unity and integrity of this country. Therefore, Sir, I oppose this attitude of this Government. The previous UF Government betrayed the Tamils.

MR. CHAIRMAN: Shri Vaiko, please conclude. Mr. Maran, please.

SHRI VAIKO :Both the Chief Ministers of Tamil Nadu and Karnataka played a dubious role.(Interruptions)

MR. CHAIRMAN: Shri Vaiko, please do not compel me to take extreme step. Please conclude now.

SHRI VAIKO :With a heavy heart, pain and agony, I have to protest about the attitude of this Government. Therefore, I walk out.

12.46 hrs

At this stage, Shri Vaiko left the House.

MR. CHAIRMAN: Let me conduct the House peacefully. Everybody will get the chance. Shri Maran, please.

">SHRI MURASOLI MARAN (MADRAS CENTRAL): Sir, the hon. friends there have forgotten the facts. The draft scheme about Cauvery waters was drafted and finalised by the UF Government. The credit goes to the UF Government. Now the point is, the Government should come to a decision. I know it is a very difficult matter. So many States are involved. Kerala is involved. Karnataka is involved. They cannot come to a firm decision. Why are they adopting dilatory tactics? Therefore, today they have sought an adjournment in the Supreme Court. So, I condemn the dilatory attitude of the Government and we walk out.

12.47 hrs

At this stage, Shri Murasoli Maran and some other hon. Members left the House.

... (Interruptions)

MR. CHAIRMAN: I will come to you.

">SHRI K. KARUNAKARAN (THIRUVANANTHAPURAM): Cauvery water issue is not an issue between Tamil Nadu and Karnataka. This is a matter which concerns Kerala also. What I have to suggest or request the Government is that they should not take any action without consulting Kerala...(Interruptions)

श्री विजय गोयल (चांदनी चौक): सभापति जी, ऑल-इंडिया इंस्टीट्यूट के बारे में जो समाचार-पत्रों में आ रहा है और जिस तरीके से वहां के डायरेक्टर रिश्तत लेते पकड़े गये हैं, वह मामला मैं उठाना चाहता हूं। सभापति जी, मुझे आप इजाजत दीजिए। देश में जो भ्रष्टाचार बढ़ रहा है उसके बारे में मैं बोलना चाहता हूं।

MR. CHAIRMAN: Shri Goel, please do not interrupt. Let him complete. I cannot help it.

SHRI K. KARUNAKARAN (THIRUVANANTHAPURAM): My demand is that the Government should not take any decision without consulting Kerala and without the consent of the people of Kerala. If they take any decision without the consent of the people of Kerala, Kerala will react to this.

">SHRI JAYARAMA I.M. SHETTY (UDUPI): The people of Karnataka have been deprived of Cauvery water for several years. If you go to the ground reality, more than 64 per cent of the catchment area is in Karnataka. The people of Tamil Nadu have been using 205 tmc. of water. They have been taking advantage of the present situation. They have been taking advantage of the Parliament. They have been taking advantage of the situation. We, the farmers of Karnataka, have been suffering the maximum by yielding to Tamil Nadu for the last 10 years. I would request the Government through the hon. Chairman to protect the interests of the farmers. It is a very grave issue. It cannot be solved on the floor of the House. The interest of the State of Karnataka should be protected.

श्री मुलायम सिंह यादव (सम्भल): सभापति जी, अब मंत्री जी की तरफ से इसका जवाब आ जाना चाहिए।

संसदीय कार्य मंत्री तथा पर्यटन मंत्री (श्री मदन लाल खुराना): सभापति जी, कावेरी रिवर डिस्प्यूट के बारे में अभी हल नहीं निकला है।

SHRI V. DHANANJAYA KUMAR : Sir, before the Minister responds, I may add only one point.

MR. CHAIRMAN: No.

... (Interruptions)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)\*

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\* Not Recorded

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श्री मदन लाल खुराना: सभापति महोदय, कावेरी विवाद का अभी कोई हल नहीं निकला है। संबंधित राज्य अपने कथनों पर अड़े हुए हैं। हम और समय सुप्रीम कोर्ट से मांग रहे हैं। हमें जो समय मिलेगा, उसमें इसका हल निकालने का प्रयत्न करेंगे। हम जानते हैं कि अगर हल नहीं निकला तो स्थिति विस्फोटक हो सकती है। संबंधित प्रदेशों के मुख्यमंत्रियों से प्रधान मंत्री बात करेंगे और चाहेंगे कि कोई रास्ता निकले। भारत सरकार समूचे तथ्यों को निकट लाने का प्रयत्न करेगी।

... (व्यवधान)

सभापति महोदय, अन्ना डी.एम.के. की वाकआउट करने की बात तो मुझे समझ में आती है लेकिन अप्रैल १९९७ में मारन साहब ने आश्वासन दिया था कि चार और छः हफ्तों में सुप्रीम कोर्ट को इस बारे में बताएंगे। इनका ११ महीने तक राज रहा। उस समय उन्होंने वाकआउट नहीं किया लेकिन आज वाकआउट कर रहे हैं।

... (व्यवधान)



आप उस समय कैबिनेट मिनिस्टर थे।

श्री लालू प्रसाद :सभापति महोदय, मेरा प्वाइंट आफ आर्डर है।

... (व्यवधान)

MR. CHAIRMAN :Yesterday, there was a point of order. Today, there is a point of order. There is a point of order everyday. Let me hear what he wants to say and under what rule.

... (Interruptions)

MR. CHAIRMAN: Shri Chaman Lal Gupta, please let me conduct this House.

... (Interruptions)

MR. CHAIRMAN: Will you allow me to conduct this House? I have given the floor to Shri Lalu Prasad.

... (Interruptions)

MR. CHAIRMAN: Please resume your seat.

... (Interruptions)

श्री लालू प्रसाद : मेरा प्वाइंट ऑफ आर्डर है कि माननीय मंत्री ने ठीक जवाब दिया। यहां हरेक दिन कावेरी का सवाल उठाया जाता है। खुराना जी ने मारन साहब से कहा कि उन्होंने अपने शासन काल में कावेरी के पानी की समस्या का हल नहीं निकाला।

... (व्यवधान)

सभापति महोदय : यह कोई प्वाइंट आफ आर्डर नहीं है।

... (व्यवधान)

MR. CHAIRMAN: Do not cast aspersions like this. You will have to withdraw your words. Please do not do that.

... (Interruptions)

SHRI R.L. JALAPPA :He cannot use such words here. Please withdraw those words. (Interruptions).

SHRI K. KRISHNAMOORTHY (MAYILADUTHURAI): We are not satisfied with the reply of the hon. Minister. On behalf of the Tamil Manila Congress, we are walking out.

12.53 hrs

At this stage, Shri K. Krishnamoorthy and another hon. Member left the House.

... (व्यवधान)

श्री लालू प्रसाद :सभापति महोदय, ११ महीने में संविद सरकार फेल हो गई। इनको उसके घोर नतीजे भुगतने पड़ रहे हैं। यह सरकार भी इस प्राबलम को सॉल्व नहीं कर पा रही है। अब इनको भी इसके नतीजे भुगतने पड़ेंगे। इनका भी वही हाल होने वाला जो पहले की सरकार का हुआ।

... (व्यवधान)

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